

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 261/MP/2020

- Subject : Petition seeking release of Bank Guarantee issued in favour of Respondent No.1 owing to frustration of the Long-Term Access Agreement dated 19.10.2012 between the Petitioner No.1 and Respondent No.1 in exercise of powers under Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission System and related matters) Regulations, 2009.
- Date of Hearing : 5.8.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Dirang Energy Limited (DEL) and Anr.
- Respondents : Powergrid Corporation of India Limited (PGCIL) and Anr.
- Parties Present : Shri Gopal Jain, Sr. Advocate, DEL
Shri Sayan Ray, Advocate, DEL
Shri Samrat Sengupta, Advocate, DEL
Shri Sourav Dutta, Advocate, DEL
Ms. Namrata Saraogi, Advocate, DEL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Rajesh Kumar, CTUIL
Shri Manish Ranjan Keshari, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned senior counsel for the Petitioners requested for an adjournment. Request was allowed by the Commission and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)